

religious institutions. Subsequent information received from one of the State Governments however showed that the number of institutions was 77 less than that originally reported by it. I, therefore, seek the permission of the House to correct my earlier reply which may be amended to read 127. This number includes educational, medical and religious institutions.

**Shri T. B. Vittal Rao:** On a point of order. Question No. 1144 related to better travel facilities. In my supplementary I asked about permission to run plane services but the hon. Deputy Minister replied that the question pertained to steamer services. We are all very much interested in Andamans and we want a satisfactory reply given to us.

**Shri Kamath:** It was wrongly addressed.

**Mr. Speaker:** Let me see it now. That question is vital. It does include to my mind the question of air services. Perhaps it was the wrong Ministry to which he addressed.

**Shri Datar:** So far as this question of administration of Andamans is concerned, it is true that we deal with it but so far as the question of air services is concerned, it is dealt with by the Communications Ministry.

**Mr. Speaker:** The absence of information was there and the reply was correct so far as the substance was concerned. But then it was presented wrongly. That is the only thing.

#### MOTION RE. REPORT OF STATES REORGANISATION COMMISSION

**Mr. Speaker:** The House will now proceed with the further consideration of the motion:

"That the Report of the States Reorganisation Commission be taken into consideration."

I will now state the position as I have been doing all these days. In all ninety hon. Members have spoken including the half-finished speech that would be continued today. We have now two days. Tomorrow, I think we will sit upto 7 P.M. I propose to call

upon the hon. Home Minister to reply by about 5.30. I do not know what time he will take but if he wants more time, I think he should be given more time. I have assumed that he will not take more than 1½ hours; I have not consulted him.

I have been appealing to hon. Members to be as short as possible. But I am afraid the appeal is not going any further in the direction of success. The programme for today will be as I now state to the House. Of course, I wish to give more time to Punjab where there are more controversies, some time to Bombay for special representations and then other provinces will come in. We should have about a couple of general speeches also. That is the programme. I need not mention the names but the speeches from probable States will be U.P., Andhra, Punjab, Bombay, Bihar, Bengal, Telangana, Himachal, Assam and perhaps some tribals. Hon. Members would therefore keep strictly within their time limit—that is fifteen minutes.

**Shrimati A. Kale (Nagpur):** Nobody from M.P.?

**Mr. Speaker:** No. They have spoken. Let there be no questions. If more questions are put and suggestions are made with respect to particular States, there will be less time. I have already said it yesterday. That means they should be excluded. I will call upon Shri Hem Raj now. (*Interruptions.*) The point is that if more time is taken now in making suggestions there will be less time for discussion. That is the programme for today. Every day I am taking stock as to who has spoken and how many have spoken. I can give an analysis to the hon. Members if they want but not at this time.

**Shri Thanu Pillai (Tirunelveli):** From Madras only one has spoken.

**Mr. Speaker:** It does not matter. I may repeat that it is not possible to give every hon. Member who wishes to speak a chance of speaking. There is this difficulty. Bearing that difficulty in mind, I said that any person

[Mr. Speaker]

who did not get a chance to speak will have an opportunity of submitting a memorandum and they should be satisfied with that. If I were to give a chance to every hon. Member who wishes to speak, I think this discussion must go on at least for a month more. Obviously, we cannot have that much time and it will undoubtedly be repetitions of the same thing. From the sources from which I have information including the various notes which hon. Members write to me, I am making a selection. It is possible that my selection may err in some respects and I can understand the urge of each hon. Member to speak something so that his constituency may feel assured that the hon. Member is discharging his duty in Parliament. But that object can be achieved even by putting in the memorandum. If it is admitted, I may say that hon. Members can publish that memorandum if admitted outside also as amended.

MOTION FOR ADJOURNMENT  
SITUATION IN RATACHERA IN  
AGARTALA

**The Deputy Minister of Home Affairs (Shri Datar):** May I bring one point to your notice. A supplementary statement has to be made by me with regard to an adjournment motion. I am prepared to make it today or tomorrow as you wish.

**Mr. Speaker:** I am afraid it is better to make it today because tomorrow is the last day. Is it long?

**Shri Datar:** It is a fairly long statement—about six pages. I am prepared to place it on the Table of the House if you so direct.

**An Hon. Member:** He may place it on the Table.

**Shri Kamath (Hoshangabad):** No; it is about an adjournment motion.

**Mr. Speaker:** I think it should not be laid on the Table. Let the House know the facts: how far the hon. Member who gave notice of the motion is factually correct. Let me also hear what the hon. Minister has to say.

**Shri Lakshmayya (Anantapur):** Sir, I will take only one minute to make my humble submission.

**Mr. Speaker:** Order, order. No more submissions. I am not going to allow the hon. Member to say anything now. Now it will be taken as disobedience to the specific instructions of the Chair if he persists in that kind of thing.

Now, I call upon Shri Datar to make his statement.

**Shri Datar:** Sir, on December 2, 1955, when the adjournment motion moved by my friends, Shri Dasaratha Deb and Shri Biren Dutt, was taken up for consideration by the House, I had occasion to make a brief statement of the facts as we were able to ascertain them. When the movers of the adjournment motion had made further statements. You, Sir, were pleased to direct that further enquiries be conducted into the specific allegations made and that I should make a full statement in respect of them. A very full and thorough enquiry has now been made by the authorities of the Tripura State and I am in a position to place before the House further details of the facts as we have been able to verify them.

I will refer again to the main facts of the incidents of October 22, 1955. An Assistant Sub-Inspector of Police of the Fatikroy Police Station with four Constables was detailed to arrest an accused person in connection with a burglary case. On the way, they accidentally met one Dhan Singh Tripura with a loaded unlicensed double barrel muzzle loading gun. The Assistant Sub-Inspector arrested Dhan Singh and seized the gun after observing all the necessary formalities. While being escorted to the Police Station, Dhan Singh raised a hue and cry at which a huge mob of Tripuras, both men and women, armed with deadly weapons, surrounded the police party and snatched away Dhan Singh from police custody. After forcibly taking away Dhan Singh from police custody, the mob led by Rakhai Singh and Taki Roy Deb Barma, chased the police party with a view to recover the un-